

23

ASSAM ACT XXIII OF 1948

THE ASSAM LEGISLATIVE CHAMBERS (MEMBERS' EMOLUMENTS) (AMENDMENT) ACT,
1948

(Passed by the Assembly)

[Received the assent of the Governor on the 14th
November 1948]

[Published in the *Assam Gazette* of the 17th November 1948]

An

Act further to amend the Assam Legislative Chambers (Members' Emoluments) Act, 1938

Preamble. WHEREAS it is expedient further to amend the Assam Legislative Chambers (Members' Emoluments) Act, 1938, Assam Act hereinafter called the principal Act, in the manner herein- I of 1938. after appearing :

It is hereby enacted as follows :—

Short title and commencement.

1. (1) This Act may be called the Assam Legislative Chambers (Members' Emoluments) (Amendment) Act, 1948.

(2) It shall come into force at once.

Amendment of section 4 of Assam Act I of 1938.

2. For clause (i) of section 4 of the Assam Legislative Chambers (Members' Emoluments) Act, 1938, the following Assam Act clause shall be substituted, namely :— I of 1938.

“(i) daily allowance at the rate of seven rupees eight annas per diem subject to such increase as is sanctioned by the Provincial Government from time to time for first grade Government servants.”

Insertion of a new section after section 4 of the Assam Act I of 1938.

3. (1) After section 4 of the principal Act, the following new section shall be inserted, namely :—

Conveyance allowance.

“5. There shall be paid to members conveyance allowance at the rate of two rupees eight annas per diem, during the Session of the Assembly and during Committee meetings.”

(2) And, the existing section 5 shall be re-numbered as section 6.

Price 1anna or 2d.